

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ROC No.394/SO/2020

Date: 08.09.2021

Notification

Sub: COVID-19 - Functioning of all the Subordinate Courts in the State – Modified instructions – Issued.

Ref: High Court's SOP in ROC No. 394/SO/2020, dt.08.06.2020 as modified on 16.12.2020.

The High Court has decided that the Hon'ble Administrative Judge of each District in consultation with the Principal District Judge of the said District, Bar Associations of the said District and Staff Associations, if any, would take a decision regarding working of the Subordinate Courts as per Notification in ROC.No.394/SO/2020 dated 16.12.2020 i.e., SOP-I or SOP-II or SOP-III, in that particular District.

All the Principal District Judges/Unit Heads are hereby directed to take necessary instructions from the Hon'ble Administrative Judge of their District for taking a decision as to the working of the Subordinate Courts in their Unit as stated above.

All the Unit Heads/Judicial Officers are hereby directed to follow the instructions scrupulously without any deviation.


REGISTRAR GENERAL

To

- 1) The Prl. Secretary to the Hon'ble the Acting Chief Justice, High Court for the State of Telanagana. {for placing the same before the Hon'ble the Chief Justice}.
- 2) All the Personal Secretaries to the Hon'ble Judges. {for placing the same before the Hon'ble Judges}.
- 3) All the Unit Heads in the State {with a request to communicate the same to all the Judicial Officers in their Unit}.
- 4) All the Registrars, High Court for the State of Telangana (for information).
- 5) The Section Officers OP-Cell & WRC Section.